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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 822 of 1995

New Delhi this the 4th day of May, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Shri Jai Bhagwan S/O Banwari Lal,
R/O Hisar Bypass,
Lal Bahadur Shastri Nagar,
Rohtak, working as
Surveyor in the office of
Land & Development Officer,
Ministry of Urban Development,
Nirman Bhawan, New Delhi. ... Applicant

(None present)

Versus

1. Union of India through
Secretary, Ministry of
Urban Development,
New Delhi.
2. The Land & Development Officer,
Ministry of Urban Development,
Nirman Bhawan, New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice S. C. Mathur —

The applicant invokes the principle of equal-pay-for-equal-work. Admittedly, since 1994, the Fifth Pay Commission is functioning but the applicant has not approached the Commission. We have today dismissed a similar application No. O.A. 821/95 - Biri Singh vs. Union of India. For the reasons recorded in that order, we dismiss this application also in limine.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

(S. C. Mathur)
Chairman

/as/